

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-03-2023 AT 10:30 AM**

CP(IB) No 77/7/HDB/2022
u/s. 7 of IBC, 2016

IN THE MATTER OF:

IDBI Bank

...Financial Creditor

VS

M/s. Trichy Tanjavur Expressways Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Ld. Counsel for the Financial Creditor and Ld. Senior Counsel Shri. P Vikram for the Corporate Debtor are present.

Ld. Counsel for Financial Creditor reports that OTS has not materialised. Therefore, the Bank is ready with the matter. However, Ld. Senior Counsel for the CD states that a sum of Rs.6.0 crores has been deposited with the lead bank of consortium. If OTS is not accepted, ready to argue. On merits, the matter may be posted for orders.

Post on 14.04.2023.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER (J)**